

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3649/2023

CHERIYAN T. THACHETTU

Petitioner(s)

VERSUS

LEELAMMA THOMAS & ORS.

Respondent(s)

(Only Office Report on default in SLP(C)No. 3649 of 2023 is to be listed before the Hon'ble Judge-in-Chamber.)

Date : 04-12-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
[IN CHAMBER]

For Petitioner(s)

Mr. Saswat Adhayapak, Adv.
Mr. Abid Ali Beeran P, AORFor Respondent(s) Mr. Roy Abraham, Adv.
Mr. Adithya Koshy Roy, Adv.
Ms. Neelam Saini, Adv.
Mr. Himinder Lal, AOR

UPON hearing the counsel the Court made the following

O R D E R

Perused the Office Report dated 8.11.2023.

Learned counsel for the petitioner submits that unserved respondent nos. 1,6 and 7 have filed SLP© No.5636/2023 challenging the same order of the High Court impugned in the present SLP. He, therefore, prays that he may be permitted to serve the said respondents through learned counsel representing them in SLP(C) NO.5636/2023.

Prayer made is allowed.

Unserved respondent nos. 1,6 and 7 may be served through learned counsel as above within four weeks.

(JATINDER KAUR)
P.S. to REGISTRAR(NIDHI WASON)
COURT MASTER (NSH)

